

BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 76/9/NCLT/AHM/2017  
Gujarat High Court

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017**

Name of the Company: M S Enterprise  
V/s.

Shreenidhi Woodtech Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL DAVE SUSHIL TATER	ADVOCATE ADVOCATE	OPERATIONAL DEBTOR OPERATIONAL DEBTOR	 
2.				

**ORDER**

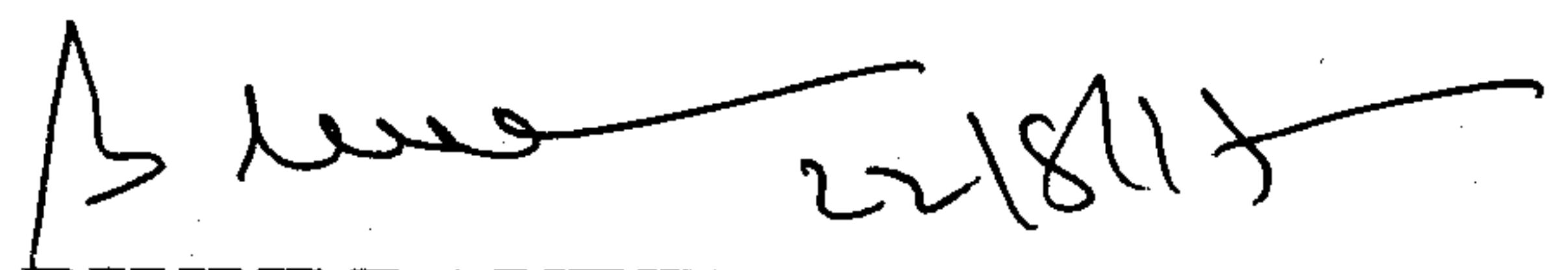
Learned Advocate Mr. V. J Dave present for operational creditor/ Applicant. None present for Respondent.

Learned Advocate Mr. V. J Dave filed Vakalatnama for Applicant.

Proof of dispatch and service of copy of application on respondent filed.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 29.08.2017 for objections of Respondent, if any and for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 22nd day of August, 2017.